

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 54**

**CA 286/2021 in CP 2592/MB/2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 26.04.2024**

NAME OF THE PARTIES:    **ERIK ANTINIOUS JACOBS DE RUK & ORS**  
   **V/s    REGISTRAR    OF    COMPANIES**  
   **MUMBAI**

Section 441, 441(3) of the Companies Act, 2013

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**ORDER**

**CA 286/2021 in CP 2592/MB/2018**

- 1) None present for the Petitioner when the matter is called out. Mr. Shivraj Ranjeri, Assistant Registrar of Companies h/f Registrar of Companies, Mumbai is present.
- 2) Authorised Representative for the Respondent submits that a copy of the Petition has not yet been served upon them. In that view of the matter, Petitioner is directed to serve a copy of the Petition upon the Respondent forthwith so that RoC can file and place on record their Report, well before the adjourned date.
- 3) Stand over to 17.05.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**